

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Visit of Hon'ble Mr. Justice Sanjay Dhar, Judge, High Court of Jammu and Kashmir and Ladakh to Maldives for attending the South Asia Regional Judicial Dialogue from 28th-29th May, 2022.

Government Order No. 2438- JK(LD) of 2022.
Dated:11 -05-2022.

Sanction is hereby accorded to the deputation of Hon'ble Mr. Justice Sanjay Dhar, Judge, High Court of Jammu and Kashmir and Ladakh to Maldives for attending the South Asia Regional Judicial Dialogue from 28th-29th May, 2022, subject to any other clearance/permission required in this regard from Central Government.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. Law-Jud/69/2022-10

Dated:11-05-2022.

Copy to the:-

1. Principal Secretary to Hon'ble Lieutenant Governor, Jammu and Kashmir, Raj-Bhawan Srinagar.
2. Principal Secretary to Government, General Administration Department.
3. Registrar General High Court of Jammu and Kashmir and Ladakh at Srinagar. He is requested that approximate cost of Rs 4.5 lacs involved in the aforesaid visit may be incurred out of the funds already released to the tune of Rs.110.00lacs vide BEAMS Order No.10/JKUT/FDLAW1/ADM-BE/2022-2023/4/1 dated 01/04/2022 (FY 2022-23), if more funds are required, same may be projected in the revised Budget Estimates. This is with reference to his letter No.1388/RG/GS dated 28-04-2022.
4. Director Finance, Department of Law, Justice and P.A.
5. Director, Archives, Archaeology and Museums, J&K, Srinagar.
6. Principal Private Secretary to the Chief Secretary for information of Chief Secretary.
7. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
8. Incharge Website.
9. Government Order File.
10. Concerned File.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer